



भारतीय विचारा और शोधन अकादमी बोर्ड  
Insolvency and Bankruptcy Board of India



**CBLT-RGNUL, PUNJAB**  
*in collaboration with*



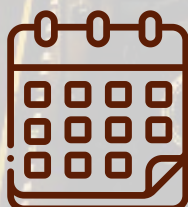
**INSOLVENCY AND BANKRUPTCY  
BOARD OF INDIA (IBBI)**

**NATIONAL CONFERENCE  
ON INSOLVENCY AND  
BANKRUPTCY  
CODE**

**IMPLEMENTATION,  
EFFICACY, AND IMPACT**

**17-18**

**NOVEMBER, 2023**



**RAJIV GANDHI NATIONAL UNIVERSITY  
OF LAW, PUNJAB**



**CBLT-RGNUL, PUNJAB**



# ABOUT THE UNIVERSITY

Rajiv Gandhi National University of Law (RGNUL) was established in Punjab in 2006 by the State Legislature to provide a center of excellence for legal education. It is approved by the Bar Council of India and registered with the University Grants Commission. RGNUL was accredited with 'A' grade by the National Assessment and Accreditation Council in 2015 and granted autonomy under UGC Regulations in 2018. It was also ranked as the cleanest government residential university by the Ministry of Human Resource Development in 2019.





सत्यमेव जयते



भारतीय विचारा और शोधन आयोग

Insolvency and Bankruptcy Board of India



# ABOUT IBBI

IBBI is a regulatory body established under the Insolvency and Bankruptcy Code, 2016. It oversees the implementation of the Code, which consolidates and amends the laws related to reorganization and insolvency resolution. IBBI regulates Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities, and Information Utilities. It enforces rules for corporate insolvency resolution, corporate liquidation, individual insolvency resolution, and individual bankruptcy under the Code. Additionally, IBBI is responsible for promoting the development of, and regulating the practices of, insolvency professionals, agencies, and information utilities. It is also designated as the 'Authority' under the Companies (Registered Valuers and Valuation Rules), 2017 for the regulation and development of valuers in the country.





**CBLT-RGNUL, PUNJAB**



# ABOUT THE CENTRE

The Centre for Business Laws and Taxation (CBLT) is dedicated to promoting interdisciplinary research on business laws and taxation. They achieve this through a variety of activities such as webinars, conferences, workshops, moot court competitions, credit and non-credit courses, newsletters, blog series, and research. These initiatives provide a platform for professionals and academics to collaborate and share knowledge, insights, and best practices in the field of business law and taxation.





CBLT-RGNUL, PUNJAB



# ABOUT THE CONFERENCE

The Insolvency and Bankruptcy Code, 2016 is a recent law that consolidates and simplifies the insolvency resolution and bankruptcy process which was previously scattered in various laws. The implementation of the Act is based on four pillars, including creditors, insolvency professionals, adjudicatory mechanism, and resolution applicants.

The new regime aims to shorten the time for resolution of debts and cut down delays in the recovery of dues of creditors. In this backdrop, it is desirable to analyse the implementation of the Code, its impact, its efficacy and its interaction with other laws like Securities and Exchange Board of India Act (SEBI) and FEMA etc.

Attending the conference on IBC can provide valuable insights on the changes brought by the new law and how it can benefit businesses and individuals.





# SUB-THEMES OF CONFERENCE

- Insolvency Resolution Mechanism and Processes.
- Functionaries, Stakeholders and Resolution Professionals.
- Role and functions of IBBI, Information Utilities, Insolvency Professionals, Adjudicating Authority.
- Code of Conduct for Resolution Professionals and Committee of Creditors.
- Interplay between IBC and Other Laws.
- Cross Border Insolvency: Issues and Challenges.
- Group Insolvency and Law.
- Economic Analysis of Insolvency and Bankruptcy Law in India.
- Impact of Insolvency and Bankruptcy Law in India: Assessing Sectoral Outcomes.
- Analysis and Assessment of Pre-Packaged Insolvency Resolution.
- Role of Asset Reconstruction Companies under IBC regime.
- Role of Mediation in Insolvency Resolution.
- Personal Guarantors under the Insolvency and Bankruptcy Law.





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## IMPORTANT DATES

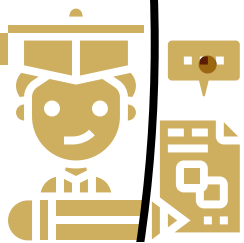
- Abstract Submission: 31st August 2023
- Acceptance/Rejection Notification: 10th September 2023
- Last Date of Registration: 15th October 2023
- Final Paper Submission: 15th October 2023

### Early Bird Registration **till 15th September 2023**

- Academicians and Professionals: INR 1000+GST,
  - Co-author: INR 500+GST
- Students and Researchers: INR 500+GST,
  - Co-author: INR 250+GST
- Conference Participation Fee: INR 500

### Registration **after 15th September 2023**

- Academicians and Professionals: INR 1250+GST
  - Co-author: INR 500+GST
- Students and Researchers: INR 750+GST,
  - Co-author: INR 250+GST
- Conference Participation Fee: INR 500



## PAPER SUBMISSION GUIDELINES

- The research papers should pertain to any of the sub-themes of the conference.
- Participants shall be required to submit an abstract of around 350 words on or before 31st August, 2023
- Abstract shall also contain, name of the author/authors, email Id of the author/s contact number and designation.
- Acceptance of abstracts shall be communicated separately. Payment link shall be shared separately, if abstract is selected.
- Full paper shall not exceed 6000 words. It shall be typed in Times New Roman, Font Size 12 on A4 size paper on any of the sub-themes of the conference with 1” margin on all sides with 1.5 line spacing using MS Word.
- Abstracts and papers shall be required to be emailed at [cbltevents@rgnul.ac.in](mailto:cbltevents@rgnul.ac.in)
- Citation shall be strictly in accordance with Bluebook (20th Edition).
- University may publish selected papers. Selection of papers for publication shall be the exclusive discretion of the University.







# CBLT-RGNUL, PUNJAB



**PROF. (DR.) ANAND PAWAR**  
VICE CHANCELLOR (OFFG.) & REGISTRAR,  
RAJIV GANDHI NATIONAL UNIVERSITY OF LAW, PUNJAB

## CENTRE FOR BUSINESS LAWS AND TAXATION (CBLT) TEAM

**DR. MANOJ KUMAR SHARMA (ORGANIZING SECRETARY)**  
ASSOCIATE PROFESSOR OF LAW, RGNUL  
COORDINATOR, CBLT  
COORDINATOR, INTERNAL QUALITY ASSURANCE CELL

### CO-CONVENORS

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ASSISTANT PROFESSOR OF  
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**DR. ANKIT SRIVASTAVA**  
ASSISTANT PROFESSOR OF  
LAW, RGNUL

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**DR. ABHINANDAN BASSI**  
ASSISTANT PROFESSOR OF  
LAW, RGNUL

**DR. NEHA KAPUR CHAWLA**  
ASSISTANT PROFESSOR OF  
LAW, RGNUL

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ASSISTANT PROFESSOR OF  
LAW, RGNUL

**MR SAURABH SHARMA**  
ASSISTANT PROFESSOR OF  
LAW, RGNUL

### STUDENT CONVENORS

**MR. HARSHIT BHIMRAJKA (+91-9829513257)**

**MS. DIKSHI ARORA (+91-9024559982)**

**MR. OM PANDEY (+91-8287721398)**

### CONTACT DETAILS

CENTRE FOR BUSINESS LAWS AND TAXATION

[cblt@rgnul.ac.in](mailto:cblt@rgnul.ac.in)

01752391600-03

[www.cbltrgnul.in](http://www.cbltrgnul.in)